

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321

IA-1905/2024, IA-1504/2024, Intervention.P17/2024, IA-4165/2023
IA-1337/2023, IA-1343/2023, IA-539/2024, IA-3268/2023, IA-617/2024
Contempt.P6/2024, IA-604/2024

In
IB-20(ND)/2022

IN THE MATTER OF:

M/s. Leena Batra Petitioner/Applicant
Vs.
M/s. Ferrous Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivastava, Advs.
For Respondent : Ms. Namitha Mathews, Mr. Pulkit Malhotra, Advs., Ms. Nattasha Garg Adv. Mr. Thakur Ankit Singh , Advs. In IA-1504/2024, Mr. Iswar Mohapatra, Adv. for R-1 in IA-4165/2023, Mr. Shekhar Raj Sharma Dy AG Hry with Ms. Nidhi Narwal for DTCP R-14, Ms. Nattasha Garg, Mr. Thakur Ankit Singh, Advs. for Respondent No. 1 to 3, CS Gaurav Joshi, in IA-604/2024

ORDER

IA-1905/2024

Three days time granted as prayed for by Ld. Counsel appearing for the Applicant to bring the proof and affidavit of service on record.

List the matter **on 06.06.2024.**

IA-1504/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the Respondent Nos. 1, 2 and 3 have submitted that replies have been filed. They shall take necessary steps to bring the replies on record within three days and also serve a copy to the Ld. Counsel appearing for the Applicant.

The remaining Respondents are directed to file reply affidavit within one-week.

List the matter **on 06.06.2024**.

IA-4165/2023, IA-1337/2023, IA-1343/2023

Written submissions filed by the parties are on record.

List the matter before the regular Bench **on 06.06.2024** for further orders.

IA-539/2024, IA-3268/2023

Pleading are complete.

List the matter for arguments **on 06.06.2024**.

IA-617/2024

Ld. Counsel appearing for the Applicant has submitted that the cause of action does not survive and therefore, he seeks to withdraw the application.

Application **dismissed as withdrawn**.

Contempt P.-6/2024

Ld. Counsel appearing for the Applicant seeks time to file rejoinder affidavit. One-week time granted.

List the matter **on 06.06.2024**.

IA-604/2024

Pleadings are complete.

List the matter for arguments **on 06.06.2024**.

Intervention P.-17/2024

List the matter before the regular Bench **on 06.06.2024**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay